

[Dr. M. S. Aney]

there may be nobody to give him authority and even that risk must be covered. I cannot imagine how a private person can think of repelling an imagined attack by an enemy. If he does that, it is for a different purpose. I want him to at least add the words "under proper authority".

Mr. Deputy-Speaker: We have passed the Bill.

Dr. M. S. Aney: In giving effect to this section, when the rules are framed, he should make some such suggestion and then the difficulty will be solved. That is all

Shri Morarji Desai: May I say that this imagined attack will apply only in cases of attack which has to come and the people are asked to vacate something, which is a thing which can be covered and that ought to be covered. That would be only if the Government authorises them to do so. Unless the Government authorises, nobody is going to pay.

Mr. Deputy-Speaker: The question is:

"That the Bill, as amended, be passed."

The motion was adopted.

15-39 hrs.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS
 (TWELFTH REPORT)

Shri Hem Raj: I beg to move:

"That this House agrees with the Twelfth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 5th December, 1962."

Mr. Deputy-Speaker: Motion moved:

"That this House agrees with the Twelfth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 5th December, 1962."

Shri D. N. Tiwary: I would suggest that the time for the discussion of this Resolution should be extended.

Mr. Deputy-Speaker: Afterwards, I will come to that.

Shri Hari Vishnu Kamath: He wants to speak on the motion.

Shri D. N. Tiwary: I want that the time allotted for Shri Yashpal Singh's resolution should be extended.

Mr. Deputy-Speaker: The hon. Member is referring to the pending resolution. That is a different matter. I shall now put the motion regarding the report of the Committee on Private Members' Bills and Resolutions to vote.

The question is:

"That this House agrees with the Twelfth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 5th December, 1962."

The motion was adopted

15.41 hrs.

RESOLUTION RE: AYURVEDIC SYSTEM—contd.

Mr. Deputy-Speaker: The House will now take up further discussion of the following resolution moved by Shri Yashpal Singh on the 23rd November, 1962, namely:—

"This House is of opinion that allopathic system of medicine be replaced by the Ayurvedic system in the country."

The time allotted is 1 hour. Six minutes have already been taken, and there is a balance of 54 minutes.

Shri D. N. Tiwary: The time for this resolution should be extended.

श्री विश्वनाथ सेठ (एटा) : एक घंटे में सब धाननीय सदस्य कैसे बोल सकेंगे ?